

Linoleum (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-6055/73]

ANNUAL REPORT OF REGISTRAR OF NEWS PAPERS FOR INDIA ON PRESS IN INDIA FOR 1971.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : I beg to lay on the Table :—

A copy of the Annual Report (Part I) (Hindi version) of the Registrar of Newspapers for India on Press in India, 1971. [Placed in Library. See No. LT-6056/73].

#### RULES COMMITTEE MINUTES

SHRI SHIVNATH SINGH (Jhunjhunu) : I lay on the Table Minutes of the sittings of the Rules Committee held on the 3rd September and 12th December, 1973.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### THIRTY-FIFTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I present the Thirty-fifth Report of the Committee on Private Members Bills and Resolutions.

12.09 hrs.

STATEMENT BY MEMBER RE-ANSWER TO US Q. NO. 5231, DATED 31-8-73.

श्री मधु लिमचे (बांका) : अध्यक्ष महोदय, चूँकि यह ब्यान लम्बा है मैं इस को नहीं पढ़ रहा हूँ। मगर एक डेढ़ मिनट मैं सिर्फ इस का सारांश बताना चाहता हूँ।

1971 के लोक सभा चुनाव के लिये रक्षा मंत्रालय से महिन्द्रा जीपों को मुक्त करवाया गया, रिलीज करवाया गया। न्यू इंडिया ने इनशोरेंस कम्पनियों का एक गूट बना कर कांग्रेस पार्टी को हायर परचेज पर 550 से भी अधिक जीपें दीं। इस में बहुत सारी अनियमितताएँ हुई हैं, कानून टूटे हैं।

मेरे प्रश्न का जो उत्तर दिया गया उस में न्यू इंडिया के व्यवस्थापकों ने सुशीला जी को गुमराह किया, उस का नतीजा हुआ कि उन के छोटे से जवाब में आठ असत्य बातें आयीं। मेरे बयान को सभा पटल पर रखने हुए मैं आशा करता हूँ कि भविष्य में ऐसी गलत बयानी नहीं होगी और उत्तर प्रदेश के चुनाव में ऐसे गैर-कानूनी काम नहीं होंगे।

I lay the Statement on the Table.

#### Statement I

Sir, On 31st August, 1973, I framed a question on the diversion of our 550 jeeps from the Defence needs to the Congress Election Campaign of 1971, and other allegations about malpractices in New India Assurance Co. Ltd.

The Deputy Minister completely evaded answering my main question about diversion of jeeps. She replied to other parts of my question but her reply was full of evasion and half truths. Not only this, she gave incorrect and misleading answers to a number of points raised by me.

I am listing below the major incorrect statements made by her. I hope she will correct her answer fully.

#### INCORRECT STATEMENT NO. 1:

*No Approach by Hire Purchase Companies*

The Deputy Minister had stated : "Early in 1971, insurers were approached by hire purchase companies for providing hire purchase indemnity covers in respect of jeeps required by a number of parties." It is not correct that hire purchase companies approached insurers for providing hire purchase indemnity covers. In fact, the idea of the creation of a consortium of insurers was conceived by the New India Assurance Co. Ltd. and a scheme was first circulated by it amongst some members of the All India Insurance Companies' Association. The circular letter was signed by Mr. Teliwala, the President of the Association. It was only after a selected group of insurers agreed to the scheme put up by the New India that Mr. G. V. Kapadia, New India's General Manager, approached a few selected hire